

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.13

**I.A No. 802, 166, 310 & 311/2024 in
C.P. (IB) No.220/BB/2018**

IN THE MATTER OF:

M/s. Phoneix Arc Limited

... Petitioner

Vs

M/s. Base Corporation Limited

... Respondent

Order under Section 7 of I & B Code, 2016

Order delivered on 09.07.2024

CORAM:

**SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For Liquidator	:	Ms. Laxmi Menon
For R4 in I.A No.311/2024	:	Shri Omprakash
For I.A No.166/2024	:	Shri Saravana
For the Banks in I.A No.311/2024	:	Appeared

ORDER

I.A No.311/2024

1. Heard the Ld. Counsel for the Applicant and Respondents.
2. The Ld. Counsel appearing for the Liquidator requested time stating that the arguing Counsel is held up in Hon'ble High Court of Karnataka.
3. Shri Omprakash, Ld. Counsel undertakes to file Vakalath on behalf of the Respondent No.4 and requested time to file objections.
4. Three days' time is granted to file Vakalath and two weeks thereafter to file reply duly serving the copy on the otherside and one week thereafter to the Applicant to file rejoinder if any. List on **07.08.2024**.

List all other IAs and C.P on 07.08.2024.

**Sd/-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)**

**Sd/-
(K. BISWAL)
MEMBER (JUDICIAL)**